

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22/ND/2018
(CA-427, 410/2018,44,120/C-III/ND/2019)

In the matter of :

Oriental Bank of Commerce
vs.
Shekhar Resorts Ltd & ors.

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 19.2.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Abhishek Anand, Mr. Tushar Tyagi, Advocates for
Resolution Professional

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

In CA No. 120/C-III/ND/2019, report on behalf of the Resolution Professional has been filed by the Ld. R.P. relying upon the notice of the claim amount which has been accepted during the pendency of Corporate Insolvency Resolution Process (CIRP). This report is taken on record subject to all just exceptions.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit